

GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF LAND RESOURCES

LOK SABHA

UNSTARRED QUESTION No. 945  
TO BE ANSWERED ON 21.12.2017

**Land Acquisition**

945. SHRI SANKAR PRASAD DATTA:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details of categories of projects exempted from the requirement of owner's consent and social impact assessment before acquiring land as per the amended Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013;
- (b) whether any norm has been laid down to ensure that only bare minimum of land is acquired under the aforesaid Act, and if so, the details thereof; and
- (c) the details of compensation and benefits likely to accrue to the land oustees?

ANSWER

MINISTER OF STATE FOR RURAL DEVELOPMENT  
(SHRI RAM KRIPAL YADAV)

(a) to (c) The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act 2013 is available in the public domain.

Section 8(1)(c) of the RFCTLARR Act 2013 provides that "The appropriate Government shall ensure that only the minimum area of land required for the project is proposed to be acquired".

"THE FIRST SCHEDULE [See section 30(2)]" to the RFCTLARR Act 2013 lays down "COMPENSATION FOR LAND OWNERS".

"THE SECOND SCHEDULE [see sections 31(1), 38(1) and 105(3)]" lays down "ELEMENT OF REHABILITATION AND RESETTLEMENT ENTITLEMENTS FOR ALL THE AFFECTED FAMILIES (BOTH LAND OWNERS AND THE FAMILIES WHOSE LIVELIHOOD IS PRIMARILY DEPENDENT ON LAND ACQUIRED) IN ADDITION TO THOSE PROVIDED IN THE FIRST SCHEDULE".

"THE THIRD SCHEDULE [see sections 32, 38(1) and 105(3)]" lays down "PROVISION OF INFRASTRUCTURAL AMENITIES".

"THE FOURTH SCHEDULE [see section 105]" lays down "LIST OF ENACTMENTS REGULATING LAND ACQUISITION AND REHABILITATION AND RESETTLEMENT".

Land acquisition falls in the concurrent list. State-specific amendments are available in the public domain.

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